

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**

**NEW DELHI**

**Contempt Case (AT) No. 07 of 2020**

**In**

**Company Appeal (AT) (Insolvency) No. 1016 of 2019**

**IN THE MATTER OF:**

**Tata Motors Finance Ltd.**

**...Applicant.**

**Versus**

**Mr. Vishal Gupta & Ors.**

**...Contemnors.**

**Present:**

**For Appellant: Mr. Amarjit Singh Bedi, Advocate.**

**For Respondent: Mr. Akshay Ringe, Advocate.**

**With**

**Contempt Case (AT) No. 22 of 2020**

**In**

**Company Appeal (AT) (Insolvency) No. 1016 of 2019**

**IN THE MATTER OF:**

**Akashganga Infrasventures India Ltd.**

**...Applicant.**

**Versus**

**Mr. Vishal Gupta & Ors.**

**...Contemnors.**

**Present:**

**For Appellant: Mr. Rajiv Malik and Mr. CA Mohit Gupta, Advocates.**

**For Respondent: Mr. Akshay Ringe, Advocate.**

**ORDER**

**(Virtual Mode)**

**16.10.2020**

The Applicant in *Contempt Case (AT) No. 07 of 2020* to file Rejoinder to the Reply-Affidavit, which is already on record. The Applicant in *Contempt Case (AT) No. 22 of 2020* shall also file Rejoinder to the Reply-Affidavit which is already on record.

The Rejoinders may be filed within two weeks.

List both the Contempt Cases **on 20<sup>th</sup> November, 2020.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

Basant B./md.